

Constitution of Benches with effect 28 March

2016

Sl. No.	Ct. No.	Name of Hon'ble Judges	Jurisdiction
1	C.J.'s Court	Hon'ble The Chief Justice Hon. Yashwant Varma, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Public interest litigation (civil and criminal); ii. Miscellaneous writs from 1 January 2016; iii. Cases where the vires of Central or State legislation is challenged; iv. Applications under Article 228 of the Constitution of India; v. Environment matters, Tolls on river bridges in U.P. for orders, admission and hearing including bunch cases. vi. Infructuous cases Division Bench (Writ-C-II) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing. <p>Note:- Full Bench work shall be taken up as notified.</p>
		<p>Friday Hon. The Chief Justice (At 3.45 P.M.)</p>	Applications for expedited hearing.
2	29	Hon. V.K. Shukla, J. Hon. V.K. Birla, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Special appeals from 1 January 2016; ii. Listed all miscellaneous writs from 1 January 2011 to 31 December 2015 for orders, admission and hearing including bunch cases.
3	9	Hon. H.G. Ramesh, J. Hon. Raghvendra Kumar, J.	<ul style="list-style-type: none"> i. Listed special appeals upto 31 December 2015 for orders, admission and hearing including bunch cases.
4	10	Hon. Arun Tandon, J. Hon. Amar Singh Chauhan, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. First Appeals; ii. Family Court appeals; iii. F.A.F.O.s for orders, admission and hearing including bunch cases.

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| 5 | 37 | Hon. Tarun Agarwala, J.
Hon. Mukhtar Ahmad, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Service writs (other than those involving Judicial Officers of District Judiciary and employees of High Court and District Courts) from 1 January 2011 for orders, admission and hearing including bunch cases. |
| 6 | 39 | Hon. Dilip Gupta, J.
Hon. S.P. Kesarwani, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Tax writs including for recovery of tax; ii. Appeals and applications arising out of 'Direct' and 'Indirect' taxes; iii. Tax references for orders, admission and hearing including bunch cases. iv. Service writs involving Judicial Officers of District Judiciary and employees of High Court and District Courts for orders, admission and hearing including bunch cases. |
| 7 | 3 | Hon. Krishna Murari, J.
Hon. Vinod Kumar Misra, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Writs relating to land acquisition matters from 1 January 2016; ii. Writs relating to control orders from 1 January 2016; iii. Cases relating to mines and minerals from 1 January 2016; iv. Writs relating to recovery matters from 1 January 2016 for orders, admission and hearing including bunch cases; |
| 8 | 43 | Hon. Vikram Nath, J.
Hon. N.A. Moonis, J. | <ul style="list-style-type: none"> i. Listed Capital cases irrespective of the year for hearing. ii. Listed criminal appeals including criminal appeals under Section 376 I.P.C. from 1 January 1986 for hearing iii. Specially assigned Division Bench criminal matters from day-to-day for orders, admission and hearing including bunch cases. |

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| 9 | 34 | Hon. Sudhir Agarwal, J.
Hon. S.B. Singh, J.
<u>(Monday to Thursday)</u> | <ul style="list-style-type: none"> i. Listed all miscellaneous writs upto 31 December 2010 for orders, admission and hearing including bunch cases. ii. Listed Service writs (other than those involving Judicial Officers of District Judiciary and employees of High Court and District Courts) upto 31 December 2010 for orders, admission and hearing including bunch cases. |
| | | Hon. Sudhir Agarwal, J.
<u>(On Friday)</u> | <ul style="list-style-type: none"> i. Listed Criminal Revisions and criminal writ petitions where (i) the proceedings of the lower court have been stayed; or (ii) the record of the lower court has been summoned. ii. Listed Civil revisions where (i) the proceedings of the lower court have been stayed; or (ii) the record of the lower court has been summoned for orders, admission and hearing. iii. Infructuous cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing. |
| 10 | 35 | Hon. Bharati Sapru, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Tax and excise cases including central taxation; ii. All writs relating to Indian Stamp Act; iii. Cases under Section 11 of the Arbitration and Conciliation Act, 1996 for orders, admission and hearing including bunch cases. |
| 11 | 38 | Hon. Ran Vijai Singh, J. | <p>Fresh and listed-</p> <ul style="list-style-type: none"> i. Civil matters relating to married couples seeking security ii. Writ petitions arising out of the orders of BIFR and AAIFR; iii. Matrimonial matters. iv. Listed all miscellaneous writs from 1 January 2011 to 31 December 2015; v. Listed writs relating to Board of Revenue and Consolidation matters from 1 January 2006 to 31 December 2014 for orders, admission and hearing including bunch cases. |

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| 12 | 2 | Hon. Pankaj Mithal, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Miscellaneous writs (except civil matters relating to married couples seeking security, writs relating to U.P.Z.A. & L.R. Act, 1950, U.P. Land Revenue Act, 1901 and Educational matters including society matters with regard to educational institutions) from 1 January 2016; ii. Company cases for orders, admission and hearing including bunch cases. |
| 13 | 42 | Hon. A.K. Tripathi, J.
Hon. Vijay Lakshmi, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Capital cases irrespective of the year; ii. All Supreme Court expedited criminal appeals for hearing; iii. Appeals and applications under Section 378 Cr.P.C.; iv. Criminal appeals under Section 372 Cr.P.C. for orders, admission and hearing. |
| 14 | 45 | Hon. S.K. Gupta, J.
Hon. Harsh Kumar, J. | <ul style="list-style-type: none"> i. Listed Capital cases irrespective of the year for hearing. ii. Listed criminal appeals including criminal appeals under Section 376 I.P.C upto 31 December 1985 for hearing; iii. Listed Criminal appeals in which accused persons are detained in jail irrespective of the year on priority basis for hearing. |
| 15 | 40 | Hon. B.K. Narayana, J.
Hon. Shashi Kant, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Criminal writs for orders, admission and hearing including bunch cases. ii. Habeas corpus writs; iii. Listed Capital cases irrespective of the year for hearing. |
| 16 | 44 | Hon. R.D. Khare, J. | <ul style="list-style-type: none"> i. Listed Minor Bail applications (except under Sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.) upto 31 December 2015; |

- ii. Single judge criminal appeals irrespective of the year where the accused has undergone more than half the sentence within the purview of Section 436A Cr.P.C. on priority basis for hearing;
- iii. Infructuous matters under section 482 and 483 Cr.P.C. irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing;
- iv. **Specially assigned Single Judge criminal matters from day to day.**

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| 17 | 6 | Hon. Abhinava Upadhyaya, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Writs relating to consolidation matters and Board of Revenue from 1 January 2015 for orders, admission and hearing including bunch cases; ii. Infructuous cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing. |
| 18 | 41 | Hon. Sudhir Kumar Saxena, J. | <ul style="list-style-type: none"> i. Listed major bail applications under Sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C. upto 31 December 2015 for orders. ii. Applications under Sections 482 & 483 Cr.P.C. where mediation became successful irrespective of the year. iii. Infructuous criminal writs irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing. |
| 19 | 4 | Hon. P.K.S. Baghel, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Government service writs not assigned to any other Court from 1 January 2016 ii. Service Writs relating to employees of High Court and District Judiciary for orders, admission and hearing including bunch cases. |
| 20 | 58 | Hon. R.S.R. (Maurya), J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Applications under Article 227 of the Constitution of India; |

- ii. Listed all miscellaneous writs **upto 31 December 2005** for orders, admission and hearing including bunch cases.

21 7 Hon. B. Amit Sthalekar, J.

Fresh and Listed:

- i. **Service writs relating to educational institutions from 1 January 2016;**
- ii. Listed service writs (except service writs relating employees of High Court and District Judiciary) **from 1 January 2001 to 31 December, 2010;**

22 30 Hon. Manoj Misra, J.

Fresh and listed:

- i. Civil contempt cases;
- ii. Civil revisions including revisions arising out of orders passed under Section 25 of the Provincial Small Causes Court for orders, admission and hearing including bunch cases.;
- iii. First appeals;
- iv. **Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.**

23 36 Hon. Ramesh Sinha, J.
Hon. Mohd. Tahir, J.

Fresh and listed:

- i. Cases under Prevention of Corruption Act, 1988; **including application under section 482 & 483 Cr.P.C. relating to Prevention of Corruption Act, 1988; (except those matters relating to NRHM and GPF scam);**
- ii. Criminal appeals where the accused has undergone more than half the sentence within the purview of Section 436A Cr.P.C. on priority basis for hearing;
- iii. Criminal appeals including those where record has been called for considering the application for bail;
- iv. Criminal appeals U/S 376 I.P.C. for orders and admission;
- v. Criminal contempt matters;
- vi. Criminal appeals arising from POTA;
- vii. Contempt appeals for orders, admission and hearing including bunch cases;
- viii. Specially assigned Division Bench

criminal matters from day-to-day for orders, admission and hearing including bunch cases.

24 5 Hon. Sunita Agrawal, J.

Fresh and listed:

- i. All writs and application under Article 227 relating to Rent control matters including writs arising out of orders passed under Section 25 of the Provincial Small Causes Court;
- ii. Applications under Section 24 C.P.C.;
- iii. F.A.F.O.s;
- iv. Listed all miscellaneous writs **from 1 January 2006 to 31 December 2010** for orders, admission and hearing including bunch cases;
- v. Infructuous civil revisions irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing.

25 47 Hon. Bharat Bhushan, J.

Fresh and listed:

- i. Appeals and applications under Section 378 Cr.P.C for orders and admission and hearing;
- ii. Habeas corpus writs;
- iii. N.D.P.S. Appeals;
- iv. Listed criminal appeals (except criminal appeals under Section 376 I.P.C.) from 1 January 2000 to 31 December 2008;
- v. Criminal appeals in which accused persons are detained in jail irrespective of the year on priority basis for hearing.
- vi. Specially assigned Single Judge criminal matters from day to day for orders, admission and hearing including bunch cases.

26 54 Hon. Bachchoo Lal, J.

Fresh and listed:

- i. Major bail applications under Sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.. **from 1 January 2016** for orders.

- 27 46 Hon. Vipin Sinha, J. Fresh and listed:
- i. Minor bail applications (**except under Sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.) from 1 January 2016** for orders.
- 28 55 Hon. K.N. Bajpayee, J.
- i. All listed matters under Sections 482 & 483 Cr.P.C. **upto 31 December 2015** for orders, admission and hearing including bunch cases.
 - ii. Listed criminal revisions **upto 31 December 2015** for orders, admission and hearing including bunch cases;
 - iii. **Applications under Sections 482 & 483 Cr.P.C. where mediation is successful irrespective of the year.**
 - iv. Listed cases relating to murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases.
 - v. **Specially assigned Single Judge criminal matters from day to day.**
- 29 33 Hon. Manoj Kumar Gupta, J. Fresh and listed:
- i. Educational matters including society matters with regard to educational institutions from 1 January 2016;
 - ii. Listed writs relating to Board of Revenue and Consolidation matters **from 1 January 1991 to 31 December 2005** for orders, admission and hearing including bunch cases;
- 30 18 Hon. Anjani Kumar Mishra, J. Fresh and Listed
- i. Testamentary matters;
 - ii. Writs relating to U.P.Z.A. & L.R. Act, 1950 and U.P. Land Revenue Act, 1901) **from 1 January 2016;**
 - iii. Listed writs relating to Board of Revenue and Consolidation matters **upto 31 December 1990;**

- iv. Infructuous cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 31 1 Hon. M.C. Tripathi, J.
- i. Listed service writs (except service writs relating employees of High Court and District Judiciary) **from 1 January 2011 to 31 December 2015** for orders, admission and hearing including bunch cases;
- ii. Infructuous' cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 32 48 Hon. Suneet Kumar, J.
- Fresh and listed:
- i. Matters under Sections 482 & 483 Cr.P.C., Criminal Revisions and Criminal Writs relating to complaint cases from 1 January 2016;
- ii. All listed criminal writs **upto 31 December 2015** for orders, admission and hearing including bunch cases.
- iii. **Applications under Sections 482 & 483 Cr.P.C. where mediation is successful irrespective of the year.**
- 33 59 Hon. Ashwani Kumar Mishra, J.
- Fresh and listed:
- i. **Service writs relating to local bodies including corporations and co-operative Societies** from 1 January 2016;
- ii. Listed Service writs (except service writs relating employees of High Court and District Judiciary) upto **31 December 2000** for orders, admission and hearing including bunch cases;
- 34 27 Hon. Ranjana Pandya, J.
- Fresh and listed:
- i. Cases under Prevention of Corruption Act, 1988 (**except application under section 482 & 483 Cr.P.C. relating to** Prevention of Corruption Act, 1988);
- ii. Criminal appeals under Section 372 Cr.P.C.;
- iii. Criminal appeals under Section 376 I.P.C.,

- iv. Applications under Section 407 Cr.P.C.;
- v. Listed criminal appeals (except criminal appeals under Section 376 I.P.C.) upto 31 December 1999 for orders and admission and hearing;

vi. Specially assigned Single Judge criminal matters from day to day.

35	53	Hon. Om Prakash-VII, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Matters under Sections 482 & 483 Cr.P.C., Criminal Revisions and Criminal Writs arising out of State Cases (except complaint cases) from 1 January 2016; ii. Applications under Sections 482 & 483 Cr.P.C. where mediation is successful irrespective of the year. iii. Listed Criminal Revisions and criminal writ petitions where (i) the proceedings of the lower court have been stayed; or (ii) the record of the lower court has been summoned for orders, admission and hearing.
36	19	Hon. P.K. Srivastava, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Second appeals for orders, admission and hearing including bunch cases; ii. Civil revisions where (i) the proceedings of the lower court have been stayed; or (ii) the record of the lower court has been summoned.
37	28	Hon. Pratyush Kumar, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Criminal appeals (except criminal appeals under Section 376 I.P.C.) from 1 January 2009; ii. Single judge criminal appeals irrespective of the year where the accused has undergone more than half the sentence within the purview of Section 436A Cr.P.C. on priority basis for hearing; iii. Defective criminal appeals (except criminal appeals u/s 376 I.P.C.) irrespective of the year for orders, admission and hearing including bunch cases; iv. Specially assigned Single Judge criminal matters from day to day.

38 31 Hon. S.B. Singh, J. Infertuous cases (writ-B) irrespective of the year
(On Friday) from list of infertuous cases notified in cause
list for orders, admission and hearing.

Note:-The administrative order dated 16.12.2013 regarding part heard and tied up cases will continue in operation.

CHIEF JUSTICE
17.03.2016